(Seventy-nineth 298 Amendment) Bill, 1992

THE CONSTITUTION (SEVENTY-NINTH AMENDMENT) BILL, 1992.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M, L. FO-TEDAR): Madam, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted

SHIRT M. L. FOTEDAR: Madam, 1 introduce the Bill. ... (Interruptions) ...

RE. STRIKE BY PILOTS OF INDIAN AIRLINES

SHRI DINESHBHAI TRIVEDI (Gujarat): There should be a CBI enquiry because it is beyond the Minister. It beyond the Government. There should be a Joint Parliamentary Committee. Th_-pilots should immediately be requested to give up their strike as it is no longer a strike by the pilots. It is a strike by the management.

Madam, the executive pilots have also gone on strike which means the management is also on strike. There is a scam taking place and it an illegal activity. By encouraging the private sector, they want to supply the Indian Airlines' pilots to the private sector. That is why they are facilitating the closure. Madam, the pilots should be requested to maintain the status quo, and a Parliamentary Committee should be set up. (*Interruptions*)

THE DEPUTY CHAIRMAN: The Mantri is here. Let me find out.

SHRI SURESH KALMADI (Maharashtra): He is correct in his version.

SHRI DINESHBHAI TRIVEDI: It is a very serious matter. ..

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): He is supporting you.

SHRI DINESHBHAI TRIVEDI: Madam, it is a very serious matter. Millions end crores of dollars are being spent...

(Interruptions) Madam, pilots have given an undertaking that they would like to come back. I have a letter from the pilots... (Interruptions)

THE DEPUTY CHAIRMAN: 1 know the entire House is agitated.

SHRI DINESHBHAI TRIVEDI: I have a letter from the pilots. They want to come back, but the Minister. .. (Interruptions)

🧖 उपसभापति -: श्रब आप बैठ जाइए । यहां पायलट्से की चिठ्टी नहीं दिखाइए यह जगह नहीं है आप इसे मंत्री जी को दे दीजिए । ... (व्यवधःन)

े 🛱 श्री प्रमोद महाजन (महराष्ट्र) : इस बीच में हो चकी हैं। वह वापस ग्राना चाहते हैं । ... (व्यवधान)

SHRI DINESHBHAI TRIVEDI: The pilots want a settlement. I can prove it. Madam, 1 charge the Government. (Interruptions)

भी एस० एस० अहलुवालिया (बिहार) महोदया । भारतीय वेतन प्रणाली में पायलट्स को सब से ज्यादा वेतन मिलता है । यह श्रभी तक ग्रपने देश के लोगों की श्रसूविधा को नहीं समझ रहे हैं । मे^{री} सरकार से मांग है कि इन पर एसमा लागु करना चाहिए और इसे लागु करके इनको काम पर ग्राने के लिए मजबुर करना चाहिए । ...(व्यवधान)

THE DEPUTY CHAIRMAN: If everybody is goin to. . .(Interruptions) Please. If everybody takes off at the same time, I am sure there is going to be a collision here in the House. So, one by one, you can raise your grievances about the aeroplanes. But if all of you are going to speak at the same time, it cannot be...

SHRI SURESH KALMADI: Madam, you identify.

THE DEPUTY CHAIRMAN: I will identify.

299 The Constitution

SHRI MENTAY PADMANABHAM (Andhra Pradesh): With regard to the Mandal Commission, the Government is sleeping.

THE DEPUTY CHAIRMAN: अप बैठियें। We have not reached Mandal. We are trying to find a plane. (Interruptions) Please. (Interruptions)

आपको भी कहूँगी। अपका तो दूसरा मसला है ।

SHRI N. P. K. SALVE, (Maharashtra): Madam, I may be allowed to speak.

THE DEPUTY CHAIRMAN: He is Already -Standing. Let him speak. I will allow you.

SHRI SURESH KALMADI: The 'Indian Airlines strike has now reached . . . (*Interruptions*)

SHRI S. MUTHU MANI (Tamil Nadu); Let him complete his speech.

THE DEPUTY CHAIRMAN: He has completed it.

SHRI SURESH KALMADI: Madam, a very disturbing feature about this strike is that there is no discussion between the Management and the pilots. That process has totally broken down whereby if is causing a great amount of suffering to the travelling public. Today, there were reports in the press that the Indian Airlines is going to lease out its Airbus aircraft to the private airways. I hope the .Minister is going to deny.

SHRI KAMAL MORARKA (Rajasthan); If it is correct, it is a very serious matter.

SHRI SURESH KALMADI: Let me finish. I am, raising the same point. This is a very, serious issue and the Minister most immediately deny this because this amounts to winding up the Indian Airlines in a sly manner and bringing in the private airways. We want the private airways to come but...

THE MINISTER OF STATE IN THE MINISTRY OP CIVIL AVIATION AND TOURISM (DEPARTMENT OF CIVIL AVIATION) (SHRI M. O. H. FAROOK): There is no proposal like that SHRI SURESH KALMADI): It is good.

THE DEPUTY CHAIRMAN: He has denied that.

भी प्रमोद महाजन	ः मैडम, इंसको कहने तो ।
दीजिए । े (च	वयधान) इंडियन एयर
लाइंस को चलाने	का (व्यवधान)
बताते, तो ग्रच्छा	

SHRI SURESH KALMADI: Let me finish. There is no doubt that the pilots are harassing the travelling public. But at the same time, the Management and the Managing Director of the Indian Airlines are not calling them over for talks. It is the hieght of the tourist season. India has already lost five or ten crore of rupees due to cancellation of various backings. I think, the Indian Airlines Management must once again try because the demands of the pilots are not too many. If you sit across with, them, I am sure they will also climb down. The situation in the country is also very charged today. With the haras--sment of the travelling public, the situa-:ion is worse. I request the hon. Minister here that he should direct the Managing-Director of the Indian Airlines who has just now come. Unfortunately, he does not know" much about the earlier problems. He should immediately sit down with the pilots and have a discus-SEHI. A long-term plan must also be chalked out with the pilots of the Indian Air Force so that they undergo a conversion on the Indian Airlines aircraft and whenever the pilots go on a strike, we should have a contingency plan to meet that situation.

I Would also like to bring to the notice of the House that we are getting now some Russian air-craft without DGCA's proper clearance. They are piloting the aircraft the next day after landing, without knowing the utiles and regulations and the conditions in India and the instruments in India, *So*, I would suggest that whenever they come, they must be given proper training. One day you are flying with the Russian crew, the next day you fly with the Polish crew and the third day you would be flying with. the French crew. Why should we not have our Indian pilots? I request that the Government should immediately see that we have our pilots back in the Indian Airlines.

SHRI DINESHBHAI TRIVEDI: .Madam,...

उपसभापति : ग्राप बोल चूके हैं । ग्रब ग्राप बोल च्के हैं बैठिए ।

SHRI DINESHBHAI TRIVEDI: I have a letter from the pilots...

THE DEPUTY CHAIRMAN; No, it is not proper. You have already spoken. It is not proper. Once you have raised the issue, it is not advisable to allow you to raise it again and again. Let somebody else also speak.

श्री प्रमोध महाजन : **उपसभाषति** महोदया जहां तक इस सदन का संवाल है इडियन एयरलाइन कार्पोरेशन एक कार्यो-रेशन है ग्रौर पायलट की संरचना एक पायजट है । ग्रब पायलटों पर ग्रारोप यह किया जाता है कि इनको दुनिया में सबसे ज्यादा तनख्वाह मिलती है जो सरासर झुंठ है। हम छकडा चलाने जाला, मोटर चलाने वाला ग्रोर रेल जलाने वाला ग्रौर हवाई जहाज चलाने वाला इन सब को एक श्रेणी में रख कर विचार नहीं कर सकते । पायलट्स की ग्रपनी समस्यायें हैं सुरक्षा की ग्रथनी समस्यायें हैं। (व्यवधान) रेल चलाने बाले तो राज चला लेंगे । उसकी ग्राप चिता मत कीजिए । वह स्पेशल कैंटेगरी में आते हैं।.. (व्यवधान) म्रीर कम से कम एन० टी॰म्रार० तो मान ज्रासेंगे । . . . (व्यवधान)

श्रीमती रेणुका थौधरी (ग्रांध्र प्रदेश): ग्राप एन०टी०ग्रार० को क्यों शामिल करते हैं ?

श्री प्रमोद महाजन : सह़ीं, मैं कह रहा हूं कि चैतन्य रथ चलायेंगे तो राज चलाए.... (व्यवधान)... उपसभापति महोदय, मेरी ग्रापत्ति यह है कि इतने बड़े संकट काल में जब एक ग्रीर से पायलट 6 महीने की हड़ताल की तैयारी में बैठे ह, दूसरी ग्रीर से मैंनेजमेंट उनके साथ कुछ बात नहीं कर रही है, नागरिक उड्डयन मंत्रालय जिस मंत्रालय का नाम ही उड्डयन से संबंधित है वह मंझालय यह कहता है कि मुझे इससे कोई लेना देना नहीं है, यह कारपोरेशन ग्रलग है, पायलटस की एसोसिएशन ग्रलग है। इन दोनों को ग्राफ्स में जो करना है करने दीजिए। हम इसके बीच में नहीं झायेंगे। में यह समझता हूं कि नागरिक उडडयन मंत्रालय जो सरकार का एक हिस्सा है इस सदन को जिम्मेदार हो जाता है कि वह यह बताए कि इस स्ट्राइक में ब्राखिर स्थिति क्या है ? ग्रगर 10 दिन से स्ट्राइक चली है, इंडियन एयरलाइन्स लगभग बंद है मुझे इंडियन एयर लाइंस के निजीकरण में कोई आपत्ति नहीं है ।

भो जगश देश:ई (महाराष्ट्र) : मुझे आपत्ति है।

श्वी अमोद महः जन : आपको हो सकती है (व्यवधान) हां, यही तो कमाल है कि कुछ आपति नहीं है। आपको आपति है और आपकी सरकार पिछले दरवाजे से निजीकरण शुरु कर दे रही है। यह आपको पता नहीं है और आप उसको रोक नहीं पाए हैं। क्रेभीम्य तो यह है कि आपको पता नहीं है कि आपकी सरकार में क्या हो रही है और इसलिए पिछले दरवाजे से... (ब्यक्धान)

उपसभाषतिः : श्रभी इतना लंबा भाषण नहीं करिए ।

औ प्रसोद महाजन : मैं लंबा भाषण नहीं कर रहा हूं।

अपलभापति : स्ट्राइ क इतनी लंबी चल रही है, छोटी करिए । कहीं लैंड तो होइए म्राप ।

श्री प्रमोद महाजन : मैडम, उड़ान भरने वें तो लैंड हो। यहां तो सब हवाई जहाज खड़े हैं। इसलिए मेरी मांग यह है कि नागरिक उड्डयन मंत्रालय की प्रोर से ग्राप उन्हें निर्देश दें कि जब इतना बड़ी स्ट्राइक इस देश में चल रही है ग्रौर वह चुप्पी साधे बैठे है कि मानों उनका कोई संबंध नहीं है। ग्राप सदन

की म्रोर से उन्हें निवंश दें कि झाज सदन के उठने से पहले वह अपनी पोजीशन क्लीयर करे कि इस झगड़े में ग्रगर . . (व्यवधान)). .यह लीज म्राउट का सवाल नहीं है। इस झगड़े में ग्रब तक वह कुछ करे मा न करें और केवल पायलटस यह समस्या को गाली नहीं देकर, इससे बड़े इल नहीं होगी । इसमें सबसे इंडियन एयरलाइन्स की मैंनेजमेंट जिम्मेदार है, जिसके गैर व्यवहार के कारण यह हो रहा है।

उपसभापति: ग्रद झाप बैठिए ।... (स्यवधान) एक सैकण्ड ।... (व्यवधान)

THE DEPUTY CHAIRMAN: Now, what happens in this House is this, fortunately, or, unfortunately. A matter is raised by a person. It is the view of everyone. I do not think there is a angle person in this House who does not want the planes to fly. But if I allow a full discussion, whatever decision your leaders had taken in the meeting of the Business Advisory Committee would go, would not be implemented. (*Interruptions*)

SHRI V. NARAYANASAMY (Pondicherry); Let the Minister make a statement. (*Interruptions*)

THE DEPUTY CHAIRMAN: The Minister is here. Before he leaves the House, let him say something on whatever demand is being made. Of course, I cam identify everyone of you who is wanting to say something on this. But if we take away the time for this, we would not have any other Business. (*In-terraptions*)

SHRI DINESHBHAI TRIVEDI: Let the Government solve the problem immediately. (*Interruptions*)

SHRI V. NARAYANASAMY: Madam, the private airlines are creating chaos. They are over-booking. (*Interruptions*) The Indian Airlines is not able *to* operate. (*Interruptions*) SHRI N. K. P. SALVE; Madam, have you identified me? (*Interruptions*)

DR. SANJAYA SINH (Uttar Pradesh) : Madam, please allow me to say something new.

THE DEPUTY CHAIRMAN: What is new?

डा० संजय सिंह : मैं दो-तीन बालों के वारे में प्रकाश ह डालता चारता इंडियन एग्रर में के लाइंस सरक्षा है नजरंदाज कि ग जा रहा (व्यवधान)...

SHRI ISH DUTT YADAV (Uttar Pradesh): Madam, my subject is a different one. (*Interruptions*)

SHRI V. GOPALSAMY (Tamil Nadu): The worst sufferers are the travelling public, particularly, the people coming from distant areas; for example, the people coming from the South. The travelling public are the worst sufferers. (*Interruptions*)

THE DEPUTY CHAIRMAN: Order please. (Interruptions)

SHRI N. K. P. SALVE: Have you identified me? Why don't you identify me?

उपसभापति : साल्वे साहब, आप बोलिए ।

SHRI N. K. P. SALVE: Madam, I am one of those who want a fair deal..

SHRI V. GOPALSAMY: Are you a pilot? (*Interruptions*)

SHRI N. K. P. SALVE: I will take one minute. Only one minute, Madam.

THE DEPUTY CHAIRMAN: Then, I will have to give one minute to everybody.

SHRI N. K. P. SALVE; I want a fair deal for any employee of the. . . (*Interruptions*)

SHRI DIPEN GHOSH (West Bengal): Madam, how are you allowing him? If you are allowing him. you will have to aliiw me also. (*Interruptions*). 305 Re. Strike by Pilots

SHRI DIPEN GHOSH: Madam, you have allowed Mr. Salve.

THE DEPUTY CHAIRMAN: I am not allowing anyone. (*Interruptions*) Let Che Minister speak. I am requesting Mr. Salve also to sit down. (*Interruptions* I am not allowing you, Dr. Saheb. (*Interruptions*) Let me settle this matter. (*Interruptions*).

SHRI N. K. P. SALVE: Madam, this is a very important aspect of the matter. May be, if you give me half-a-minute...

THE DEPUTY CHAIRMAN: Salveji, please allow me to run this House. If I allow you, I have no justification not to allow halfa-doiien other people. I will have to allow other people, if I do not put my foot down now and request the Minister to say something. But, if you are not satisfied, I will allow you, at the end of it, if you want to add something. Otherwise, nobody is going to add anything new to what is being said that there should be some understanding and the planes should fly.

SHRI N. K. P. SALVE: I will add something.

THE DEPUTY CHAIRMAN: Okay. I am happy that you will be adding something. (*Interruptions*) Resignation lis not the solution. (*Interruptions*) Mr. Gopalsamy, will you please keep quiet? (*Interruptions*)

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SHRI M. O. H. FAROOK: Madam, I quite understand the anxiety of the hon. Members in regard to the strike by the pilots of Indian Airlines, which has been going on far a long time. But as you know, the unfortunate fact is, in spite of all actions by the management, as well as the conciliatory efforts. . . (*Interruptions*) SHRI KAMAL MORARKA: He is defending the Managing Director. (Interruptioi.,)

THE DEPUTY CHAIRMAN: Mr. Narayanasamy, please sit down. I am not allowing any person. This is not .the way. You wanted the Minister to come forward. But when the Minister is coming forward, you do not allow him to speak. This is not proper;. Let him put his view-point. Let him say what he wants to say.

SHRI M. O. H. FAROOK: Madam, I would request the hon. Members not to interrupt me. I share the concern of the hon. Members. It is not our intention. After all, our intention is not to aggravate the problem. So far as the Ministry is concerned, we are having an open mind on all aspects. The management has also got an open mind. But the attitude of the pilots as well as the executive pilots is not conducive, To be very frank, I can tell you that when the flights were disrupted before the 10th of this month, the management did not take any harsh attitude against them.

SHRI PRAMOD MAHAJAN: You have suspended the Chairman of the Indian Pilots Association... (*Interruptions*)

SHRI M. O. H. FAROOK: That is because they refused. (*Interruptions*). Suspension is not a punishment. (*Interruptions*).

SHRI DINESHBHAI TRIVEDI: I have got a letter from the pilots. They want to come back to work. (*Interruptions*).

श्री ईश दल्त यादव : मंडम,

THE DEPUTY CHAIRMAN: I am not permitting. (*Interruptions*). I will not permit it. If anybody sneaks without my permission, I will not allow it to go on record. Let him speak,

SHRI V. NARAYANASAMY: Please allow me this time.

THE DEPUTY CHAIRMAN: No, *I* am not giving you permission just now. Let him speak. (*Interruptions*) No. 'I

am not permitting. There is other business. I cannot allow the Airlines matter to go on like this. (*Interruptions*).

307

SHRI M. O. H. FAROOK: Let me tell you that I am also as eager as the other Members are that it should not continue for such a long time, but the unfortunate situation is, that is what is happening,. What is true is, we have drawn up a contingency plan...

SHRI SURESH KALMADI: *

SHRI M. O. H. FAROOK; The Indian

Airlines is catering to the needs of 25,000 passengers. Now in our contingency plan which we have drawn up, we will be able to manage even to the extent of 40 to 45 per cent. But that is not going to satisfy us. Our concern is, the management is there, the pilots are there and the pilots can come and speak even today. (*Interruptions*). There was a talk. (*Interruptions*).

THE DEPUTY CHAIRMAN: He is willing to talk to the pilots if they come forward. That settles the matter. (*Interruptions*). Let him finish. (*Interruptions*). Better, you don't speak. (*Interruptions*).

SHRI M. O. H. FAROOK: If pilots come forward, the management is open for a talk. (*Interruptions*).

THE DEPUTY CHAIRMAN: One-second. (*Interruptions*). Mr. Dipen Ghosh, I have heard in this din the Minister saying that if the pilots come forward the management has an open mind and that is over. (*Interruptions*).

THE DEPUTY CHAIRMAN: That matter is closed. Jaipalji, do you want to say something? .. (*Interruptions*) .. That matter is close. .. (*Interruptions*).. Please. That matter is closed now. I won't permit... (*Interruptions*)... I say, enough. Enough has been done. I am not permitting anything on Indian Airlines. That is enough. You have raised

*Not recorded.

the matter. There are other issues... (Interruptions)... Not even half a minute.

भी संकर बयाल सिंह (बिहार) : मैडम, मेरा कहना यह है कि फटिलाइजर की सब्सिडी जो कम की गई है, जिसके बारे में अध से हम लोग कह रहे थे कि में चर्चा होनी च।हिए । मेरा आवसे सदन **ग्रनरोध है कि आप सरकार को क**हिए कि इसके ऊपर वह चर्चा कराए । . . (व्यवधान) . . . कौन सामंह लेकर हम जाएं उन गरीब किसानीं के पास, जिनक बारे में हमने कहा था कि ग्रगर वह मरकार फटिलाइजर की सक्सिडी सही रेती तो इम सदन नहीं चलने देंगे।.. (स्पदधान)... हमारा मुंह नहीं है उनके पास जाने **का ।...(ध्यवधान)**...

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): Madam... (*Inter-ruptions*)..

THE DEPUTY CHAIRMAN; Enough. You have associated. Enough. Dr. Jain, pleases it down. Anybody who speaks without my permission will not go on record. .. (*Interruptions*). . Jaipalji, holiye.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam. I request the honourable.. . (*Interruptions*)...

THE DEPUTY CHAIRMAN; Doctor Saheb, there is no point in disturbing *the* House. Please take your seat.

श्री ईश दत यादव : मेंडव....

THE DEPUTY CHAIRMAN: It is a privilege matter. I will only allow him to raise the privilege matter; that's all.

श्री ईरा दस यावव (उसर प्रदेश) : मैडम, सितम्बर के महीने में, पिछले सितम्बर में इत्तर प्रदेश की गगेश्वर चीनी मिल लिमिटेड के बेट पर किसान लोग धरना दिए हुए थे अपने गन्ने का पैसा पाने के सिए।...

उपसभापतिः अपका त्रिविलेज बोटिस आबा है, उसकी विक्रेल में जाने की क्या जरूरत है ? 309 Re- Arrests of

श्री ईश दत्त यादव . मैडम, थो मिनट का ममय दे दीजिए, दो मिनट का, यह गंभीर मामला है । मैंडम, फिलानों के ऊपर गोली चलाई गई, दो किसान मर गए, सैंकडों धावज हुए । देवरिया में में-जिला पड़ीसी जिला है। धास्तविकता 👾 जानकारी प्राप्त करके में इसे इस सदन में उठाना चाहता था, इसलिए देवरिया गया हम्रा था । रामकोला मिल ग्रभी वहां से 40 किलामीटर दूर थी, रात हो गई थी, मैं देवरिया के डाक बंगले में सो रहा था । 1 00 बजे रात को देवरिया केडी॰ एम॰ और ¶य़ें 🕏 ऋषिकारियों ने जगाकर मेरे माथ ऋभद्र व्यवहार किया---गालियां दीं, अभ्यानित किया और मुझे गिरफ्तार कर लिया । गिरफ्तार करते समय, मैडग, दो-एक ग्रधिकारी सुझे पहचानते थे, जो मेरे जिले में रहे चर थे, मैंने उन्हें बताया कि मैं मेम्बर आफ पालियामेंट 🏹 इनके वाद भी उन्होंने मेरे साथ दुर्व्यवहार किया और वहां से 200 किसोमोंटर की दूरी **भर रात को ही बराणसी जैल के लिए** मझे रवाना कर दिया । रास्ते में मऊ जिले हा घोसी थाना है, अहां के एस॰ एच॰ ग्रो० ने गाड़ी रोक कर के मझे गालियां दीं और सारे संसद सदस्यों को गालिया दीं, वह मैं सदन में नहीं कहना चाहता हं ग्रौर एक माझ्चर्यजनक तथा सबसे मधिक जो उन्होंने काननका उल्लंघन किया वह यह है कि मेरों गिरफ्तारी हुई 7 ग्रक्तूबर को झौर 14 ग्रक्तुबर तक ेमझे जेल में रखा गया । देवरिया क डी० एम० ने मेरी गिरफ्तारी की ग्रौर मेरी रिहाई की ग्रापको, माननीय सदन को ग्रीर सभापति जी को कोई सुचना नहीं दी । इस तरह से डी०एम० देवरिया ने, थानाध्यक्ष धोसी ने और देवस्थि। के अधिकारियों ने मेरे साथ बडा ग्रथमानजनक व्यवहार किया । मैंने प्रिविलेज मोणत 25 नवम्बर को मब कर दिया है। यह ज्यादा दिन से पैडिंग है । महोदया, मैं आपके माध्यम मे और माननीय सदन से भी अनरोध करना चाहता हं कि यह केवल मेरे सम्मान ग्रीर प्रतिष्टा का प्रश्न नहीं है । मैंने लिखित बिया है कि उन लोगों ने सारे एम0 पीछ0 और एम0एल0 10 को गालिमां दी हैं

कि यह इन लोगों का पेशा हो गया है कि कोई घटना हो जाती है तो साले, मौके पर पहुंचते है और इस तेरह करते हैं। मैं इसके विस्तार में नहीं जाना चाहता, केवल ग्राध्से प्रार्थना कर रहा हं कि मेरा जो प्रिक्लिज मोशन है, यह प्रिक्लिज कमेटी का सुधुई करके इस पर विचार किया जाए। मेरी यह प्रार्थना है।

भी एस. एस. अहलुवालिया (विहार): महोदया, यह बहुल गंभीर मसला है। इससे यहले भी श्री भूपेन्द्र सिंह मान का मसला ग्राया था। उस वक्त यह फसला लिया गया था कि सदस्य जो कुछ लिखकर देते हैं, उसको भानकर के प्रिविलेज मूच करना चाहिए।... (अयबधान)

महोदवा, इसले पहले भी श्री भूपेन्द्र सिंह मोन का मसला ग्राया था। उस ववत सदन ने फैसला किया था कि अपग कोई सदस्य को ग्रंचमानना होती है या ग्र9मान होता है और वह जो लिखकर देते हैं उसको मानते हुए प्रियिलेज कमेटी को उस पर विचार करना चाहिए । हमें उस ग्राफिसर को गहां पर बार में बुलाकर प्रोजीक्युट करना चाहिए । सी ग्रभद्रता एक सदस्य के साथ करे ग्रींप म्राठ दिन तक उमको थाने में बद करके मदन को बताए भी नहीं ग्रीर उसके सथी दुर्व्यवहार कर, यह बर्दाश्त के बाहर की चीज है । इस तरह में दिन-प्रतिधिन पुलिस अंद एडमिनिस्ट्रेशन का ग्रातंक प्रोर अपमालजनक कर्तव्य यह सदस्यों के ऊपर हो रहा है ।... (व्यवधान)

भी सत्य प्रकाश मालवीय : (उत्तर प्रदेश) : महोदया, इसमे नियम-222 ए है ।... (व्यवधान)

डपसभापति : नहीं, मंं आपको इंकार्म कर दं, एक सेकेंड...(व्यवधान)

भी सस्य प्रकाश मालवीय : जो ईम दत्त जी ने कहा, यहलुआलियां जी ने कहा, बह ठीक है लेकिन इसके अलावा इसमें एक बात यह भी है कि सदन के एक मादनीय सदस्य प्रकड़े गए। गिरक्तार इप्र भौर करीब-करीब एक संग्ताह जेल में रहे तो डिस्ट्रिक्ट मजिस्ट्रट को नियम 222 के ग्रन्तगत इस सदन के सभापति को सूचना देनी चाहिए थी,

"Intimation regarding arrest, detention, etc. of member.

"222A; When a member is arrested on a criminal charge or for a criminal offence or is sentenced to, imprisonment by a court or is detained under an executive order, the committing judge, mjistrate or executive authority, as he case ma be, shall immediately intimate such fact to the Chairr an indicating the reasons for the a . detention of conviction, as the case may be is also the place of Getenition..."

मेरा यह निवेदन है के यह गिरफ्त हुए, बनारस जेल के सुक्कर डेंट ने सभापकि को सूचित किया कि 14 स्परीख को केंग से रिह्या किए गए ? तो यह सदन की प्रवमानना और सदस्य को अपनील का विस्लयर केस है और जो नियम 222ए है, उसका भी उल्लंघन है...(व्यवधान)

THE DEPUTY CHAIRMAN: I am not allowing it. No, no. Please don't make it a habit.

भी सत्य प्रकाश मालवीयः इसलिए मेरा [फिकेदन है कि हम से कम यह बात साबित हो गई कि यह जेल में थे। अगर जेल की गिरफ्तारी सूचना मजिस्ट्रेट ने नहीं दी है तो यह सीधा-सादा एसा केस है प्रिबिलेज कमेटी के पास भेजना जाहिए ।...(व्यवधान)

उपसभापति : सैकेटरिएट से मैंने पता लगाया । होम मिनिस्टर साहब ने वहां के होम मिनिस्टर को चिट्ठी लिखी थी । स्रब बहां होम मिमिस्टर तो हैं नहीं । स्रब जो भी ससफे प्रागे कार्रवाई होगी बह करेंगे भौर अगर सदन का यह कहना है कि चूकि देर हो रहो है तथा फौरत है। इस मामले को चेयरमेन साहब प्रिक्लिंज कमेटी को दे देंतो यह ग्रापकी जो भावना है बह मैं उन तक पहुंचा दुगी। अब ग्रागे चलिए ।

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL (Uttar Pradesh); A point of order.

्रुपसभापतिः पोइंट प्राफ म्रार्डर कुछ नहीं है ।

You cannot raise a point of order, please. I am not allowing it. There is no discussion.... (*Interruptions*)

श्री सस्य प्रकाश मालवीयः जव रिहा फिए गए तो इसमें क्या जाकारी करी। ... (व्यवधान) जब वनारम जेल से मुपरिटेडेंट ने सूचिउ किया कि रिहा किए गए तो... (व्यवधान) तो इसमें सचिवालय की क्या जानकारी चाहिए ।

उपसभापति : मैं मापको यह बात चेयरमैन तक पहुंचा दंगी । त्रगर वह मुनासिब समझे तो प्रिविलेज कमेटी के शास भेत्रें।

SHRI S. JAIPAL REDDY (Andhra Pradesh): -Madam, you identified somebody.

श्री जनदीश प्रसाद माथूर में (उत्तर प्रदेश) : मैं भी बहत देर से खढ़ाहू।

SHRI S. JAIPAL REDDY; I obtained permission from the Chair.

भी जगदीश प्रसाद माधुर : मैं उत्तर प्रदेश पुलिस की...(अवद्यान)

उपसभापति : किसके बारे में है यह

श्वी जगवीश प्रसाद माथुर : उत्तर प्रदेश पुलिस ने एक प्रकार से इस मभा को युमराह रखा है । मेरे भास रुलेटिंस हैं। पार्ट-2, ४ दिसम्बर के बुलेटिन में सूचना दी गई है कि डॉं० जोगी को फलां दिन पकड़ा गया, ठीक है। उसके बाद का कोई समाचार नहीं है। 18 तारीख के बुलेटिन में लिखा गया है,

"The following message dated 17th December, 1992 has been received from Principal Secretary (Home), Government of U.P., Lucknow;—

> "Dr. Murli Joshi, Member of Parliament (Rajya Sabha) is at present lodged at temporary jail at Mata-tila in Lalitpur Dist.""

बेद्राठ को **एकडे गए, सत्र जानते हैं** कि मीधे माताटीला नहीं ले जाए गए, आगरा में रहे. को में पूछना साहता ह कि पुलिस ने इस बीच में क्यों नहीं इस सदन को बताया । सत्रेटरिएट के पान कोई इंफार्मेंशन नहीं थी । यह बुरेटिन मेरे पास है । श्राट के बाद केवल सत्न 🖁 को बताते हैं। स्राठ स्रौर सबह के वीच में कहां रहे और कहां रखा गया, यन उत्तर प्रदेश की पुलिल ने हमको इफार्य नहीं किया है । यह बहत बडा लैग्म है उत्तर प्रदेश पश्चिम की तरफ ने जिमको जानकारी चाहिए ग्रीर मैं चहिगा कि - आफ - तत्राएं... (व्यवन्नान)

उप उमापति: मैं पता स्वयाऊंकी सेकटेरियेट से । झाप चिट्टी लिखका पूछिए कि यह क्यों हुन्ना ? जब 8 को पकड़ा गया तो 17 क्यों लिखा गया... (ज्यतान)पता स्वयाकर झापको बताउंकी:

SHRI S. JAIPAL REDDY (Andhra Pradesh); Madam, am I permitted to speak.

THE DEPUTY CHAIRMAN; You speak.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh); Madam..,.

THE DEPUTY CHAIRMAN; Let him finish. You see, I have got 19 Special Mentions,

SHRI SUBRAMANIAN SWAMY; I forgo my Special Mention In favour of this. *(Interruptions)*

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER); Madam, all the Members have spoken on the Bill. I have Just to reply on the Bill. I would not take more than ten minutes.

THE DEPUTY CHAIRMAN; I think we may not have to go for lunch today. If the House agrees we will skip the lunch hour.

Re. Recent judgement by Supreme Court on reservation for Socially and education. ally backward Classes in the Government

SHRI S. JAIPAL REDDY (Andhra Predesh); Yes, Madam we agree.

Madam, the whole House is aware of 'he recent judgement delivered by the 3 Supreme Court on the question of reser-v [ion for socially and educationally backward classes in the Government Sir This, as you know, is a historic land-mr"-k judgment. With the delivery of the judgment an essntial part of the social contract enshrined in the Constitution, which has been kept buried for over four decades, has been fulfilled. The notification issued by the Government of Mr. V. P. Singh on 13 th August, 1990 has been entirely upheld.

SHRI V. NARAYANASAMY (Pondicherry); Partially.

SHRI S. JAIPAL REDDY; The Supreme Court took precautionary measures when it stated that commissions must be appointed by various State Governments and the work must be done within four months to identify the classes which should be covered under this programme. I am sorry to bring to your notice that while the Supreme Court judgment has been hailed by the Government, it has not been acted upon at all. At few precious weeks have a ready passed. Some parties are trying to hijack the entire agenda by raising non-issues like Masjy and Man-dir and this is a life and death issue for